

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 76/MP/2019

Subject : Petition under Section 79(1)(f) of the Electricity Act, 2003 for recovery of dues from the Respondent, Punjab State Power Corporation Limited.

Date of Hearing : 22.2.2022

Coram : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : Rajasthan Rajya Vidyut Prasaran Nigam Limited (RRVPL)

Respondent : Punjab State Power Corporation Limited (PSPCL)

Parties Present : Shri Puneet Jain, Advocate, RRVPL
Shri Abhinav Gupta, Advocate, RRVPL
Ms. Swapna Seshadri, Advocate, PSPCL
Shri Amal Nair, Advocate, PSPCL
Ms. Sugandh Khanna, Advocate, PSPCL
Shri Hari Mohan Gupta, RRVPL

Record of Proceedings

Case was called out for virtual hearing.

2. At the outset, learned counsel for the Petitioner submitted that the discussions between the parties to mutually settle the matter did not materialise. Learned counsel further submitted that the matter may be taken up for the hearing after permitting the Petitioner to file its written submissions and, accordingly, requested for an adjournment. Learned counsel for the Respondent did not object to the request made by learned counsel for the Petitioner.

2. The Commission directed the Petitioner to implead Northern Regional Power Committee (NRPC) as party to the Petition and file revised memo of parties within a week. The Commission directed the Petitioner to serve copy of the Petition and ROP to NRPC immediately. NRPC was directed to file its reply on affidavit by 14.3.2022 with advance copy to the Petitioner who may file its rejoinder, if any, on or before 31.3.2022.

3. The Commission directed the Respondent, PSPCL to file on affidavit Memo No. 3673 of PSEB dated 12.11.08 and letter dated 29.8.2008 of RRVPL referred to in Memo No. 2404/ISB-R-2 dated 13.11.09 of PSEB.

4. Considering the request of the learned counsel for the Petitioner, the Commission adjourned the matter and permitted the Petitioner to file its written

submissions within two weeks with copy to the Respondent, who may file its written submissions, if any, within two weeks thereafter.

5. The Petition shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**